

mena of recurring floods greatly impoverishing the Punjab peasants and, if so, whether they will take this factor also into account for giving liberal extension of time?

Mr. Speaker: It is a suggestion.

Shri Kapur Singh: I am seeking an information.

Mr. Speaker: He said that the Punjab peasants have been impoverished on account of the floods continuously visiting that State, and therefore it is a suggestion.

Shri Kapur Singh: With utmost respect, I seek information on two things: whether they have taken due cognizance of this and, if so, whether in view of the cognizance of this factor, they propose to consider the request of the Chief Minister of the State.

Mr. Speaker: The cognizance has been taken when the question has been put and he has already given the answer.

River Boards

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 { **Shri Kapur Singh:**
Shri Bhagwat Jha Azad:
Shri P. K. Ghosh:
Shri Kesar Lal:
 *364. { **Shri Yashpal Singh:**
Shri P. K. Deo:
Shri Maheswar Naik:
Shri D. J. Naik:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether River Boards under the River Board Act have been set up; and

(b) if so, the number of such boards which have started functioning?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) No, Sir.

(b) Does not arise.

Mr. Speaker: Next Question, Shrimati Vimla Devi.

श्री यशपाल सिंह: क्या ग्रौरो को भी सबाल पूछने का मौका मिल सकता है ?

Mr. Speaker: I am sorry. Shri Kapur Singh was very vigilant, and he would have put supplementary questions if there were any. I have now passed on to the next question.

Shri D. J. Naik: I want to ask one supplementary question on Q. No. 364.

Mr. Speaker: I am sorry. I have already passed on to the next question.

Krishna River Water Dispute

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{ **Shrimati Vimla Devi:**
Shri Dinen Bhattacharya:
Shri Yashpal Singh:
Shri P. Venkatasubbaiah:
Shri Heda:
 *365. { **Shri Vishwanath Pandey:**
Shri Veerappa:
Shri Ramachandra Ulaka:
Shri Dhuleshwar Meena:
Shri Sivamurthi Swamy:
Dr. P. Srinivasan:
Shri Paramasivan:

Will the Minister of Irrigation and Power be pleased to state:

(a) whether the Centre's award on the Krishna River Water dispute has been accepted by the States concerned;

(b) if so, the action taken to give effect to the award;

(c) whether it is a fact that the Maharashtra Government have withdrawn their consent to the supply of 15 TMC ft. of water to the Madras city; and

(d) if so, the reasons therefor?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). In his statement placed on the Table of the House on 23-3-1963, the Minister for Irrigation and Power had made certain suggestions for the

settlement of the Krishna River Water dispute. These suggestions have been under the consideration of the State Governments concerned.

(c) and (d). The Maharashtra Government have stated that they would have no objection to Madras abstracting 15 TMC ft. of water, provided it is taken through an existing Canal.

Shrimati Vimla Devi: May I know whether the statement made by the Maharashtra Minister to the effect that he will not abide by the Central Government's award has come to the notice of the Central Government, and if so, the attitude of the Central Government in that regard?

Dr. K. L. Rao: I am afraid we have not received any statement of that type from the Maharashtra Minister.

Shri Heda: May I know whether the hon. Minister soon after assuming office issued a statement to the effect that certain States would be given ten per cent of water extra, and if so would that not affect the quota of the other States?

Dr. K. L. Rao: I am afraid that that information is wrong. What I stated in a discussion with the Maharashtra Minister was that in States like Maharashtra and West Bengal, in planning, we must always provide for 10 per cent extra power over the needs, so that the industries there may not suffer.

श्री यशपाल सिंह: क्या मैं जान सकता हूँ कि महाराष्ट्र गवर्नमेंट और मद्रास सरकार के डिफरेंस जल्द से जल्द मेक अप हों इस के लिए सेंट्रल गवर्नमेंट क्या कर रही है ?

Dr. K. L. Rao: There are no differences between the Madras and Maharashtra States.

Shri Ranga: The hon. Member meant Andhra Pradesh.

Shri P. Venkatasubbaiah: May I know whether the present arrangement that has been made by the Minister of Irrigation and Power making certain allocations to different States is much below the actual allocation that has been made to Andhra Pradesh according to the earlier agreement?

Dr. K. L. Rao: I suppose what the hon. Member wants to know is whether the amount of water allocated to Andhra Pradesh is different from what it was according to the earlier agreement of 1951; if so, the answer is 'Yes'. I would like to submit that the former Minister of Irrigation and Power when he made the statement had taken into consideration all the requirements of the different States.

Shri Basappa: May I know whether the Government of Mysore have asked for some clarifications regarding the Central Government's award, and if so, whether the clarifications have been given, and in what respect those clarifications have been given?

Dr. K. L. Rao: The Mysore Government have asked for some clarifications with regard to the amount of water, and the various demands made and the various suggestions made by the hon. Minister, and there is continuous correspondence going on between the Government of India and the various States.

Shri Ranga: May I know whether Government are thinking of appointing—as the Maharashtra Government or some other Government have been asking for—another commission over the findings of the Gulhati Commission, or whether they are satisfied with the Gulhati Commission's report, and, if the latter, whether they propose to take definite action in regard to the readings that they had suggested and other researches?

Dr. K. L. Rao: There is no proposal to appoint any other commission.

Shri Ramanathan Chettiar: May I know whether after the refusal of the Government of Maharashtra in regard to the water supply for the Madras city, the Andhra Pradesh Government have agreed to give water from the Krishna river for meeting the requirements of the Madras city?

Dr. K. L. Rao: I did not say that the Maharashtra Government had refused. All that they said was that this water had to be taken through an existing canal, and, therefore, the matter is yet to be looked into. Since, so far, no such information has been received either from Mysore or from Andhra Pradesh, as has been referred to by the hon. Member, it should be presumed that they agree to the release of this water for the Madras city.

Extension of C.H.S. Scheme

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*366. { **Shri Subodh Hansda:**
 Shri Yashpal Singh:

Will the Minister of Health be pleased to state:

(a) whether any scheme to cover the Central Government employees of Bombay and Calcutta under the Contributory Health Scheme is under consideration;

(b) the difficulties Government have for not extending the facility to employees of Bombay and Calcutta so far; and

(c) in lieu of the C.H.S. facility the alternative arrangements made for the employees?

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): (a) and (b). The C.H.S. Scheme will be extended to the Central Government servants and their families in Bombay sometime in October, 1963. Lack of funds is the main difficulty in extending the Scheme to other cities.

(c) The Central Government employees are eligible for reimbursement of the cost of treatment to the extent

permissible under relevant medical attendance rules applicable to them, if they are not covered by the C.H.S. Scheme.

Shri Subodh Hansda: May I know how many dispensaries will be opened and whether medical personnel have already been recruited to man them?

Dr. D. S. Raju: Preparations are completed for the opening of about 7 static dispensaries and 5 mobile units. They are expected to be started sometime in October.

Shri Subodh Hansda: Is it a fact that the present arrangement for payment of medical expenses to government employees not covered by CHS is very convenient to the Government as also to the employees?

The Minister of Health (Dr. Sushila Nayar): It is difficult for us to say how convenient or inconvenient it is. It was considered that a comprehensive scheme is better. That was why the CHS scheme was started in Delhi and now it is being extended to Bombay.

श्री यशपाल सिंह: क्या यह सच है कि जो लोग एलोपैथिक सिस्टम को अपने धर्म के खिलाफ समझते हैं और प्राणों की कीमत पर भी उस दवाई को लेना पसन्द नहीं करते, उन की तन्खाहों में से भी पैसा काटा जाता है ?

डा० सुशीला नायर: जी हाँ। ऐसे कोई ब्रादमी अभी तक मेरी नजर में नहीं आये हैं, जो अपने प्राणों से आयुर्वेद को ज्यादा प्यार करते हैं।

श्री यशपाल सिंह: ऐसे बहुत से ब्रादमी हैं। माननीया मंत्रिणी जी समझने की कोशिश करें।

अध्यक्ष महोदय: भ्रगर माननीय सदस्य पहले मिनिस्टर साहब को नहीं मिले, तो वह अब मिल लें।